

**HIGH COURT OF SIKKIM**  
**GANGTOK**

No.: 22...../Confdl./HCS

Dated: 25-2-26.....

**NOTIFICATION**

In continuation to Notification no. 11/HCS dated 19.02.2026, it is notified that the Administrative Judges of the concerned districts shall also be in-charge of the building and infrastructure of the respective districts.

By Order,

Sd/-  
**REGISTRAR GENERAL**

Memo No. V (58) Confdl/HCS/ 1980-90  
Dated: 25-2-26  
Copy to:

- 1 Joint Registrar-cum-Sr. Judgment Writer to the Hon'ble, the Chief Justice, High Court of Sikkim, Gangtok;
- 2 Additional Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim, Gangtok;
- 3 Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Judge, High Court of Sikkim, Gangtok;
- 4 Principal District and Sessions Judge at Gangtok;
- 5 All District and Sessions Judges, Sikkim;
- 6 Director, Sikkim Judicial Academy at Gangtok;
- 7 Member Secretary, Sikkim State Legal Services Authority at Gangtok;
- 8 All Chief Judicial Magistrate-cum-Civil Judges (SD), Sikkim;
- 9 Deputy Director, Sikkim Judicial Academy at Gangtok;
- 10 All Civil Judges-cum-Judicial Magistrate, Sikkim;
- 11 All Civil Judges-cum-Judicial Magistrate, Sub-Division, Sikkim;
- 12 Guard File; and
- 13 File.

  
**REGISTRAR**